

## **HIGH COURT OF GUJARAT**

### **NOTICE OF LOK ADALAT**

As per the guidelines issued by the National Legal Services Authority / Gujarat State Legal Services Authority, 4<sup>th</sup> **National Lok Adalat** is scheduled to be held in the High Court of Gujarat on **12-12-2026 (2<sup>nd</sup> Saturday)** on the below-mentioned subjects :-

| Sr. No. | Subject                                                                                                         |
|---------|-----------------------------------------------------------------------------------------------------------------|
| I       | Criminal Compoundable Offenses                                                                                  |
| II      | NI Act cases under Section 138                                                                                  |
| iii     | Money Recovery Cases                                                                                            |
| iv      | MACT Cases                                                                                                      |
| v       | Labour and Employment dispute cases                                                                             |
| vi      | Electricity, Water Bills and other bill payment cases ( <i>excluding non-compoundable</i> )                     |
| vii     | Matrimonial disputes ( <i>except divorce</i> )                                                                  |
| viii    | Land Acquisition cases                                                                                          |
| ix      | Services matters relating to pay and allowances and retiral benefits                                            |
| x       | Revenue Cases ( <i>pending in High Court only</i> )                                                             |
| xi      | Other civil cases ( <i>such as rent, easmentary rights, injunction suits, specific performance suits</i> ) etc. |

The High Court of Gujarat is contemplating to hold the **National Lok Adalat** on the above-mentioned subjects, specified by NALSA for the matters pending in the High Court of Gujarat, on **12-12-2026**.

Advocates / concerned parties, interested to place their pending matters for settlement of dispute in the ensuing National Lok Adalat, are requested to contact the office of High Court Legal Services Committee at the below mentioned address / e-mail at [legalaid-hcguj@nic.in](mailto:legalaid-hcguj@nic.in) along with the particulars of their matters **on or before 11-12-2026**. All are requested to co-operate and participate in the National Lok Adalat.

**Office Address :-**

High Court Legal Services Committee  
1<sup>st</sup> Floor, Gujarat State Legal Services Authority Building,  
High Court of Gujarat  
Sola, Ahmedabad  
(O):- 079 - 27664611-15 **Ext : 418**  
(D):- 079 - 27665815  
Email : [legalaid-hcguj@nic.in](mailto:legalaid-hcguj@nic.in)

**Date : 28.09.2026**

Sd/-  
(Z A Sindhi)  
Secretary  
High Court Legal Services Committee